

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2929**  
ANSWERED ON 5<sup>TH</sup> DECEMBER, 2019

**DRIVING LICENSES AND DRIVING SCHOOLS**

†2929. SHRI DHARAMBIR SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to open driving schools in every district in the country;
- (b) if so, the number of districts where driving schools have been opened during the last three years in the country, State-wise;
- (c) whether the Government is aware that more than 50 thousand drivers could not renew their licenses in Nuh district in Haryana itself due to implementation of the new policy requiring minimum educational qualification for driving licence; and
- (d) if so, the remedial measures taken by the Government to enable renewal of the said licenses?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) The Ministry of Road Transport & Highways has launched a scheme for setting up of Driving Training Centre (DTC) to provide quality training to commercial vehicle drivers, improve road and environment safety and strengthen overall mobility on roads. Any entity such as a State Undertaking/ NGO/ Trust/ Cooperative Society/ Vehicle Manufacturer/ Firm etc. i.e. any legal entity registered under a State or Central Government Law are eligible to apply under the scheme. No project has been sanctioned under the scheme as on date.

(c) & (d) Implementation of provisions of Central Motor Vehicles Rule, 1989 (CMVRs) issuance of driving licence comes under the purview of State Transport Departments. As per the Motor Vehicle (Amendment) Act, 2019, passed in the Parliament recently and the provisions notified with effect from 1<sup>st</sup> September, 2019 the requirement of minimum educational qualification for driving a transport motor vehicle has been done away with. Ministry has notified the omission of rule 8 of the Central Motor Vehicles Rules, 1989 vide GSR 681 (E) dated 23.09.2019, which provided for requirement of minimum educational qualification for driving a transport vehicle. Further, driving is a skill which is not dependent on educational qualification.